NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.82/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE PARTIES: Mrs. Girija K. Kutty V/s.

M/s. Modulux Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

KVK Kully Director - Perpotent 2 &

2. Mr. Bhasirk Manek Adv

Him Wr. V. N. Ajikuma Advanta Petrtaina

3. Mrs. Gizi Girijs Kutty Balactor Petrtaina

Gizif

L. Ma V. Mannadia Advocate for grant 177 Jan

Market Mannadia Market Mannadia Market Mannadia Market Mannadia Market Mannadia Market Mannadia Mannadia Market Mannadia Man

<u>COMMON ORDER</u> <u>CA Nos. 137/2011 & 149/2013 in TCP No. 18/397-398/CLB/MB/MAH/2013</u> <u>CP No. 82/397-398/CLB/MB/MAH/2013</u>

- 1. Both these Petitions are connected with each other.
- 2. The Petitioner in person is present. Respondent No. 2 in person is present. Both the sides are duly represented by Learned Representatives.

CA Nos. 137/2011 & 149/2013 in TCP No. 18/397-398/CLB/MB/MAH/2013 CP No. 82/397-398/CLB/MB/MAH/2013

-2-

- 3. On the last occasion it was recorded that the "Terms of Mutual Settlement" have been submitted in the Office of NCLT, however, the same is in the shape of "Affidavit of Settlement" of the Respondent No. 2 in both the Petitions, identically submitted on 27.01.2017, which means that on the last date of hearing there was no acceptance or counter offer from the side of the Petitioner.
- 4. Vide Para 3 of the Order dated 27.02.2017 Petitioner was granted time to peruse the terms and conditions of the settlement and revert back on 24.03.2017. Thereafter the Matter was listed for hearing today.
- 5. From the side of the Petitioner no formal document as a Counter offer or acceptance of the proposal of the Respondent No. 2 has been placed on record, however seeking further time. Time is granted.
- 6. In case there is no response or communication from the side of the Petitioner pertaining to settlement on or before 24.04.2017, then the matter shall be heard on merits.
- 7. Both the Petitions are now listed for Final Hearing on **03.05.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 03.04.2017

6